

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA  
:: HYDERABAD ::**

**SUB: HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD – TSJA, SECUNDERABAD** – Nomination of two (02) Judicial Officers as Master Trainers to conduct ECT-8-2024 – Refresher Programme and N Step Training for Court Staff of Khammam and Bhadradri Kothagudem Districts on 30.03.2024 at Khammam – **Relief Arrangements – ORDERS – ISSUED.**

**READ:** 1. Letter Roc.No.26/2024/TSJA-Sec-bad, dated 19.03.2024 from the Director, Telangana State Judicial Academy, Secunderabad.  
2. High Court's proceedings order in Roc.No.527/SO/2024, dated 28.03.2024.

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**ORDER ROC.NO.1281/2024-B.SPL., DATED:28.03.2024**

The following two Judicial Officers mentioned in Column No.2, vide High Court's proceedings 2<sup>nd</sup> read above, are nominated as Master Trainers conduct ECT-8-2024 – Refresher Programme and N Step Training for Court Staff of Khammam and Bhadradri Kothagudem Districts on 30.03.2024 at Khammam.

<b>Sl. No.</b>	<b>NAME AND DESIGNATION OF THE NOMINATED OFFICER</b>	<b>IN-CHARGE OFFICER</b>
(1)	(2)	(3)
1.	<b>SRI G.VENU,</b> V Additional District and Sessions Judge, Miryalaguda, Nalgonda District.	Judge, Family Court-cum- III Additional District and Sessions Judge, Nalgonda.
2.	<b>SMT. G.RADHIKA,</b> V Additional Chief Metropolitan Magistrate (Juvenile Court), Hyderabad.	VIII Additional Chief Metropolitan Magistrate, Hyderabad.

The officers mentioned in Column No.3 will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the above said officers who are nominated to the above said training programme.

In case the officers mentioned in Column No.3 are either on leave or not available for any other reason, the concerned Principal District & Sessions Judge / Unit Head shall make alternative in-charge arrangements and intimate the same to the High Court.

On return from the above said Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the above said programme at Warangal.
  2. The nominated officer is entitled only for actual journey period.

  
**REGISTRAR GENERAL**  
**FAC.REGISTRAR (VIGILANCE)**

To

1. The officers and in-charge officers concerned.
2. The Registrar General and all other Registrars, High Court for the State of Telangana.
3. The Director, Telangana State Judicial Academy, Secunderabad.
4. The Principal District & Sessions Judge, Nalgonda.
5. The V Additional District and Sessions Judge, Miryalaguda, Nalgonda District.
6. The Judge, Family Court-cum- III Additional District and Sessions Judge, Nalgonda.
7. The Metropolitan Sessions Judge, Hyderabad.
8. The V Additional Chief Metropolitan Magistrate (Juvenile Court), Hyderabad.
9. The VIII Additional Chief Metropolitan Magistrate, Hyderabad.
10. The Pay and Accounts Officer, Hyderabad
11. The District Treasury Officer, Nalgonda.
12. THE SECTION OFFICERS :
  - a) Special Officer Section
  - b) Vigilance Cell
  - c) E-Section
  - d) Work Review Cell
  - e) O.P.Cell
  - f) B-Section
  - g) Accounts Section
  - h) Computer Section
  - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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